

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

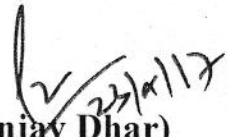
Subject: Gender Sensitization and Sexual Harassment of Women at the High Court and Subordinate Courts of Jammu and Kashmir (Prevention, Prohibition and Redressal) Regulations, 2016.

NOTIFICATION

No: 1026

Dated: 23-10-2017

Hon'ble the Chief Justice has been pleased to notify all the Principal District and Sessions Judges as the District Officers within the jurisdiction of their respective districts to monitor the exercise of discharging of functions by Gender Sensitization Local Complaints Committees under the subject Regulations.


(Sanjay Dhar)

Registrar General

No: 26547-75/G.S

Dated: 23-10-2017

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
- 5-27. Principal District & Sessions Judge _____
..... for information and compliance.
28. CPC e-Courts J&K High Court, Srinagar for uploading on the official website.
29. Manager, Government Press, Srinagar for publication in the Government Gazettee.
30. Office file.

Registrar General
